

No. 11.—PETITION for Protection-order  
(See *section 27*)

In the (High) Court of  
To the Hon'ble Mr. Justice  
of

[or To the Judge

].  
The day of 186 .  
The petition of *C.B.*, of the wife of *A.B.*

SHEWETH

That on the day of she was lawfully  
married to *A.B.*, at

That she lived and cohabited with the said *A.B.* for  
years at , and also at , and hath  
had children, issue of her said marriage, of whom  
are now living with the applicant, and wholly dependent upon her earnings.

That on or about the said *A.B.*, without any reasonable cause,  
deserted the applicant, and hath ever since remained separate and apart from her.

That since the desertion of her said husband, the applicant hath maintained herself by her own  
industry [*or on her own property, as the case may be*], and hath thereby and otherwise acquired  
certain property consisting of [*here slate generally the nature of the property*].

Wherefore she prays an order for the protection of her earnings and property acquired since the  
said, day of, from the said *A.B.*,  
and from all creditors and persons claiming under him.

(Signed) *C.B.*